

ITEM NO.2

COURT NO.7

SECTION XIIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

I.A.NO.3-8 IN Petition(s) for Special Leave to Appeal (Civil) No(s).18035/2000

(From the judgement and order dated 13/10/2000 in CMA No.1923/2000 of the HIGH COURT OF
A.P. AT HYDERABAD)

DR.(MRS.) RENUKA DATLA

Petitioner(s)

VERSUS

SOLVAY PHARMACEUTICAL B.V.& ORS.

Respondent(s)

(for directions and clarification and impleadment and substitution)

WITH

I.A.NOS.5-6,7-8,9-10,11-12,13-14,15-16 IN SLP(C)No.18041-18042/2000

Date: 29/07/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner(s)

Mr. Ram Jethmalani, Sr. Adv.

Mr.P.S. Mishra, Sr. Adv.

Mr.S.Madhusudhan Babu, Adv.

Mr. Mukesh K.Giri, Adv.

Mr. Girish Shukla, Adv.

Ms. Lata Krishnamurthy, Adv.

Ms. Mala, Adv.

For Respondent(s)

Mr. S.Udaya Kumar Sagar, Adv.

Mr. Harish N.Salve, Sr. Adv.

Mr. Dushyant Dave, Sr. Adv.

Mr. Mukul Rohtagi, Sr. Adv.

Ms.Bina Madhavan, Adv.

Mr. Dhananjaya Reddy, Adv.

Mrs. Pooja N.Gupta, Adv.

Ms. Susan Zacharia, Adv.

Mr.S.UJdaya Kumar Sagar, Adv.

Mr. A.Vinayagam, Adv.

Mr.K.Maruthi Rao, Adv.

Mrs. K.Radha, Adv.

Mrs. Anjani Aiyagari, Adv.

Mr.R.Ayyam Perumal, Adv.

UPON hearing counsel the Court made the following

O R D E R

List the matter after two weeks on a non miscellaneous day, subject to the orders of

Hon'ble Chief Justice.

Applications to bring LRS on record are allowed.

(Sheetal Dhingra)

(Pushap Lata Bhardwaj)

Court Master

Court Master